

PUBLICATION NOTICE

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

J-8

(Appellate Civil Jurisdiction)

ARB No. 767 of 2025 (O&M)

RUBAL BANSAL

....Petitioner(s)

V/s

HATICA LABS PRIVATE LIMITED

....Respondent(s)

Notice to:

Respondent:- HATICA LABS PRIVATE LIMITED, HATIA LABS, WEWORK FORUM, DLF CYBERCITY, PHASE-III, GURGAON, PIN CODE 122002 (HARYANA) THROUGH ITS REPRESENTATIVE.

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Hon'ble Court on **07.05.2026 (Actual)** personally or through someone authorized by Law to Act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 04th MAY 2026.

Superintendent (Civil Revision Branch)

Scanning Clerk